

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Joginder Vs. State  
FIR No. : 334/19  
PS : Rajouri Garden  
U/s : 174A IPC

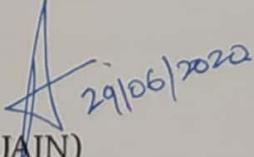
Hearing took place through CISCO WebEx.

29.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Sunil Tiwari, Ld. Counsel for applicant/accused.

This is an application seeking extension of interim bail granted to the applicant on 30.04.2020.

Ld. Counsel for accused submits that interim bail will expire on 30.06.2020 as the applicant was released from custody on 18.05.2020. On same terms and conditions, the interim bail of the applicant stands extended for further period of 45 days from 30.06.2020. Application disposed off. Copy of the order be sent to Ld. Counsel for accused as well as Suptd. Jail.

  
(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/29.06.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

**BAIL APPLICATION NO. : 1288**

**State Vs. Inder Singh**  
FIR No. : 425/20  
PS. : Tilak Nagar  
U/s : 307/34 IPC

29.06.2020

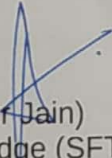
Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Sh. Mahesh Patel, Ld. Counsel for the accused/applicant.  
SI Ankur Ohlan deputed IO in person.

Ld. counsel for the accused/applicant submits that he does not have the copy of the reply filed by the IO. The same is supplied today.

Ld. Addl. PP for the state submits that CCTV footage has been brought by the IO in the pen drive and role of the accused can be easily seen.

On the other hand, Ld. Counsel for the accused submits that the role assigned to the accused is contrary to the facts mentioned in the FIR. However, this court has no provision to play the CCTV. Ld. Counsel for the accused submits that he will bring his lap-top to the court on the next date of hearing.

At the request of Ld. Counsel for the accused present bail application is adjourned for **02.07.2020**.

  
(Ankur Jain)  
Addl. Sessions Judge (SFTC-01) West  
Delhi: 29.06.2020

**IN THE COURT OF ANKUR JAIN**  
**ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI**

State Vs. Jagdish Prasad  
Gola

FIR No. : Not known  
PS. : Tilak Nagar  
U/s : Not known

29.06.2020

The hearing of the present application took place through CISCO webex meeting App.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.  
Sh. Manoj Sharma, Ld. Counsel for the accused/applicant  
(through CISCO Web ex).  
SI Ankur Ohlan in person.

Ld. Addl. PP on instructions submits that till date no FIR has been registered against the accused/applicant.

On the other hand Ld. Counsel for the accused/applicant submits that complaint has been lodged by the complainant at two difference places i.e. PS. Tilak Nagar and P.S. Sagar Pur. He submits that in case 7 days prior notice is given to the accused after registration of the FIR he would seek legal remedies. He submits that notice u/s 160 Cr.P. was issued to the accused and he had joined the investigation. This fact is not disputed by the IO.

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail application no. 995  
Maha Singh Vs. State  
FIR No. : 345/2020  
PS : Khyala  
U/s : 33/38/58 Delhi Excise Act

29.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
None for applicant/accused.

Put up for consideration on 17.07.2020.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/29.06.2020

At 11:30 AM

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
HC Hari Singh, IO in person.

Report filed.

Put up on date fixed i.e. 17.07.2020.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/29.06.2020

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 1074, 1075, & 1076/20

- 1) Mohini Singhal
- 2) Kamal Singhal
- 3) Santosh Singhal

Vs. State

FIR No. : 84/2020

PS : Paschim Vihar West

U/s : 354/451/379/323/506/34 IPC

29.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Saurabh Goel, Ld. Counsel for applicant/accused.

IO is absent. IO has sent request that he is on leave till  
22.07.2020.

Put up for further proceedings on 21.08.2020. Notice be  
issued to the IO to remain present on the said date of hearing.  
Interim order to continue.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/29.06.2020

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 1107  
Inder Shah Vs. State  
FIR No. : 84/2020  
PS : Paschim Vihar West  
U/s : 354/451/379/323/506/34 IPC

29.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Girish Kumar, Ld. Counsel for applicant/accused.

IO is absent. IO has sent request that he is on leave till  
22.07.2020.

Put up for further proceedings on 21.08.2020. Notice be  
issued to the IO to remain present on the said date of hearing.  
Interim order to continue.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01  
West, THC, Delhi/29.06.2020

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 1235/2020

Mayank Shukla Vs. State

FIR No. : 240/2019

PS : Tilak Nagar

U/s : 420/467/468/471/120B/34 IPC  
& Sec 25/57/59 Arms Act and Sec 66/ 66 IT Act

29.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Subhash Dixit, Ld. Counsel for applicant/accused.

Notice has been issued to SHO PS Tilak Nagar but despite that none has appeared nor report has been filed. Let fresh notice be issued to the SHO /IO concerned to file the report. Copy of the order be sent to the Concerned SHO through Whats App by the Naib Court. Copy of the order be also given dasti to Ld. Counsel for accused.

Put up for filing of report by SHO/IO on 06.07.2020.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/29.06.2020

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 1270  
State Vs. Vineet Tetri  
FIR No. : 476/20  
PS : Rajouri Garden  
U/s : 323/341/379/506/34 IPC  
& U/s 27 Arms Act

Hearing took place through CISCO WebEx.

29.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. A. D. Malik, Ld. Counsel for applicant/accused.  
Mr. Atul Sharma, Ld. Counsel for complainant.

Complainant has not joined the meeting. Ld. Counsel for complainant submits that link of the meeting was not sent to the complainant by the IO. Let fresh notice be issued to the IO with the direction to sent the link of the meeting to the complainant either through Whats App or through email. Ld. Counsel for complainant may also if so desire file a scanned copy of the V/N on the official email ID of West district.

Put up for further proceedings on 07.07.2020.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/29.06.2020



FIR No : 24/2020  
PS: Ranhola  
STATE VS. Manoj Paswan

29.06.2020

Fresh Charge sheet received by way of assignment. It be checked and registered.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.  
Mr. Mahesh K. Patel, Ld. Counsel for accused.  
IO SI Anu in person.  
Mr. Pushpreet Arora, Ld. Counsel for complainant along with complainant.

Accused absent. He is stated to be in JC. An application for bail has been filed by the accused which is also listed for today. Part arguments heard. During the course of arguments Ld. Counsel for accused seeks time to produce Authorities.

At request, adjourned for 06.07.2020 for further arguments.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/29.06.2020